

(d) the action taken or being taken to remove those difficulties?

**The Minister of Health (Dr. Sushila Nayar):** (a) The Delhi Development Authority has neither received any such request nor has any information on the subject.

(b) to (d). Do not arise.

**Mr. Speaker:** About making a statement, it is for the Government to decide.

**Shri D. C. Sharma (Gurdaspur):** I have also given notice.

**Mr. Speaker:** Yes; he also might have done it.

12.11 hrs.

RE: CALLING ATTENTION NOTICE

KUTCH BORDER SITUATION

**Mr. Speaker:** I have received calling attention notice from Shrimati Renu Chakravartty and several other hon. Members calling the attention of the Minister of External Affairs to India's offer for talks with Pakistan on Kutch border and subsequent refusal of Pakistan to withdraw from Kanjar-kot. That would be taken up at 5.30 p.m. today.

**Shri S. M. Banerjee (Kanpur):** Sir, the hon. Home Minister and the other Ministers also assured this House that they will keep the House informed, and so, there are many of us who did not actually table calling attention notices, while several others, of course, have given notices. The point is, why does not the Minister make a statement now?

**Mr. Speaker:** When I have received notices, I have to mention it.

**Shri S. M. Banerjee:** The Government should keep us informed.

**Shri Hem Barua (Gauhati):** I have tabled a calling attention notice, asking the Home Minister to make a statement on the latest position of Pakistani aggression in the Rann of Kutch.

**Mr. Speaker:** Shri Hem Barua's name is also there.

**Shri Hem Barua:** I want to know...

12.12 hrs.

PAPERS LAID ON THE TABLE

INDIAN MEDICAL COUNCIL (ELECTION OF LICENTIATES RULES, 1965)

**The Minister of Health (Dr. Sushila Nayar):** I beg to lay on the Table a copy of the Indian Medical Council (Election of Licentiates) Rules, 1965, published in Notification No. G.S.R. 216, dated the 5th February, 1965, under sub-section (2) of section 32 of the Indian Medical Council Act, 1956. [Placed in Library, See No. LT-4192/65].

NOTIFICATIONS UNDER INDIAN ELECTRICITY ACT

**The Deputy Minister in the Ministry of Irrigation and Power (Shri Shyam Dhar Misra):** I beg to lay on the Table a copy each of the following Notification under sub-section (3) of section 38 of the Indian Electricity Act, 1910:—

(i) The Indian Electricity (Amendment) Rules, 1964, published in Notification No. G.S.R. 1591, dated the 7th November, 1964.

(ii) G.S.R. 1642, dated the 21st November, 1964.

[Placed in Library, See No. LT-4193 65].

NOTIFICATIONS UNDER CUSTOMS ACT

**The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu):** I beg to lay on the Table a